

ITEM NO. 35

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2013
CRLMP.NO(s). 7233

(From the judgement and order dated 11/09/2012 in CRLA No.1313/1982, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHEO NARAIN @ BARDI & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH CRL.M.P. NO. 7233/2013(C/Delay in filing SLP)

Date: 08/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. T.N. Saxena, Adv.
Mr. H.C. Kharbanda, Adv.
Mr. Vipibn K Saxena, Adv.
Mr. K.K. Bhatti, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioners,
list the matter after two weeks.

| [Charanjeet Kaur] | [Vinod Kulvi] |
|Court Master | |Asstt. Registrar |